IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4071 of 2020

Shambhu Mandal ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Gautam Kumar, Advocate
For the State : Mr. P.D. Agrawal, Spl. P.P.

02/29.07.2020 Heard Mr. Gautam Kumar, learned counsel for the petitioner and Mr. P.D. Agrawal, learned Spl. P.P. for the State.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Sahibganj (M) P.S. Case No. 05/2019, corresponding to G.R. No. 155 of 2020.

It has been alleged that the tractor of the informant was obstructed by Santosh Mandal and Subhash Mandal and the front wheel of the tractor accidentally hit the leg of Santosh Mandal. It has further been alleged that the accused persons arrived and assaulted the informant and had also taken away Rs. 50,000/- cash, a mobile and a watch.

The allegations are general and omnibus in nature and one of the co-accused Pradip Kumar Mandal @ Pradeep Mandal @ Pradeep Kumar Mandal has been granted anticipatory bail by this Court in A.B.A. No. 687 of 2020. The petitioner is in custody since 15.03.2020.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Sahibganj in connection with Sahibganj (M) P.S. Case No. 05/2019, corresponding to G.R. No. 155 of 2020.

(R. Mukhopadhyay, J.)

Alok/-